


कार्यालय:- जिला एवं सेशन न्यायाधीश, अजमेर

क्रमांक 31691-31759

दिनांक
24/11/2021

प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है :-

1. समस्त पीठासीन अधिकारी अजमेर न्यायक्षेत्र
2. सिस्टम ऑफिसर जिला न्यायालय अजमेर को जिला न्यायालय अजमेर की वेबसाईट पर अपलोड करने हेतु।


जिला एवं सेशन न्यायाधीश
अजमेर 24-11-21

RAJASTHAN HIGH COURT, JODHPUR

CIRCULAR

No. 21/P.I./2021/

Date: 22.11.2021

To,

All the District and Sessions Judges,
(With the request to circulate the same amongst all the
Judicial Officers posted in their judgeships)

Sub.: Revised Standard of Work

No. Gen./XV/77/2015/ 5090

Date: 22.11.2021

Sir,

I am directed to inform that High Court has been pleased to make various modifications in the existing Standard of Work prescribed vide schedule annexed to letter No. 4276 dated 23.07.2016.

A revised Schedule Standard of Work (Appendix-'A') prescribed for the Presiding Officers of the Subordinate Courts is annexed herewith.

This revised Standard of Work will come into force with immediate effect.

Yours Sincerely,

Encl. Revised Schedule


22.11.2021
REGISTRAR GENERAL

No. Gen./XV/77/2015/ 5091 - 5092

Date: 22.11.2021

Copy forwarded to:

1. Registrar (Classification) with the request to upload the same on website of Rajasthan High Court.
2. A.O.J. Statistics Section / General Section, Rajasthan High Court, Jodhpur.


REGISTRAR GENERAL

REVISED SCHEDULE

Note: In all type of cases i.e. Sessions Cases, Cases Triable by Special Judges, Warrant Cases, Summon Cases, Summary Trial Cases in which plead guilty or confession is done at any stage of trial, whether before or after recording of some evidence, credit under respective columns related to plead guilty or confession would be admissible and the cases would not be treated to be disposed of as "after full trial".

The credit for the work done by the Judicial Officers shall be admissible in the manner specified hereunder:-

CRIMINAL WORK**A. Sessions Trial:**

The credit claimed in Columns No. A(1),(2),(3) and (4) shall be admissible, if the case is disposed of after full trial. The cases in which plead guilty or confession is done at any stage of the trial, whether before or after recording evidence, credit under respective columns related to plead guilty or confession would be admissible and cases would not be treated to be disposed of as "after full trial".

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|----|---|--|
| 1. | Cases under Section 302, 304, 304(B) & 395/397 IPC | 4 days per case |
| 2. | Other Sessions Cases | 3 days per case |
| 3. | Cases under Section 75 IPC where trial would be otherwise by a Magistrate | 1 day per case |
| 4. | Warrant / Summons cases committed on account of being the cross case of the Sessions trial | A Summon or Warrant case would not be treated like Sessions case and the credit of Summons or Warrant case would be given instead of credit of Sessions case |
| 5. | Cases in which accused is discharged under Section 227 or offences toned down under Section 228 | 1/10 day per case |
| 6. | Cases in which accused is/are convicted under Section 229 Cr.P.C. | 1/12 day per case |

B. Cases Triable by Special Judges

Following credit shall be admissible, if the case is disposed of after full trial. The cases in which plead guilty or confession is done at any stage of the trial, whether before or after recording evidence, credit under respective columns related to plead guilty or confession would be admissible and cases would not be treated to be disposed of after full trial.

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| 1. | Cases instituted by Anti-Corruption Department, Govt. of Rajasthan, Jaipur | 5 days per case |
| 2. | Cases instituted by the Central Bureau of Investigation | 6 days per case |
| 3. | Cases triable by Special Judge (SC/ST) | As in Sessions trial cases |

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| | | 3 days per case |
| 4. | Cases under NDPS Act | 3 days per case |
| 5. | Cases pertaining to Electricity Act | 1 day per case |
| 6. | Cases triable by Special Judge under the Protection of Children from Sexual Offences Act, 2012 and the Commission for Protection of Child Rights Act, 2005 | As in Sessions trial cases 3 days per case |
| 7. | Any other case triable by the Court of Sessions under any other enactment | 1 day per case |

C. Warrant Cases

The credit claimed in Column No. C(1), (2), (3) shall be admissible, if the case is disposed of after full trial. The cases in which plead guilty or confession is done at any stage of the trial, whether before or after recording evidence, credit under respective columns related to plead guilty or confession would be admissible and cases would not be treated to be disposed of after full trial.

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| 1. | a) Cases under Sections 363, 408, 409, 467, 468, 477 & 477A IPC b) Cases in which there are five or more than five accused persons | 3 days per case 2 days per case |
| 2. | Cases under other Sections of the Indian Penal Code | 1 day per case |
| 3. | Cases Under: (a) Arms Act (b) Complaint Cases under various special enactments including those under: Prevention of Food Adulteration Act, Food Safety & Standard Act, Drugs & Cosmetics Act, PCPNDT Act, etc. (c) Excise Act (d) Other Local & Special Acts | 1/2 day per case 2 days per case 1/2 day per case 1/2 day per case |
| 4. | Cases in which the accused is discharged under Section 239 Cr.P.C. | 1/6 day per case |
| 5. | Cases in which the accused is discharged under Section 245 or convicted under Section 246(3) Cr.P.C. | 1/3 day per case |
| 6. | Cases disposed of on the basis of compromise | 1/6 day per case |
| 7. | Cases under Section 299 Cr.P.C. | 1/5 day per case This credit would be admissible only if the matter is disposed of after recording material evidence and not otherwise. |
| 8. | Cases in which accused is/are convicted under Section 241 Cr.P.C. | 1/12 day per case |

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D. Summons Cases

The credit claimed in Column D(4) and 8(a) below shall be admissible, if the case is disposed of after full trial. The cases in which plead guilty or confession is done at any stage of the trial, whether before or after recording evidence, credit under respective columns related to plead guilty or confession would be admissible and cases would not be treated to be disposed of after full trial.

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| 1. | Cases under Section 125 Cr.P.C. | 1/2 day per case |
| 2. | Cases in which the accused is convicted under Section 252 Cr.P.C. | 1/20 day per case |
| 3. | i. Cases in which the accused is acquitted under Sections 256, 257 or 258 Cr.P.C. after some evidence having been recorded ii. Cases in which the proceedings are stopped under Section 258 without recording evidence | 1/10 day per case 1/20 day per case |
| 4. | Other Cases In case where there is charge of 147 IPC | 1/2 day per case 1 day per case |
| 5. | Cases in which accused is/are convicted under Section 253 Cr.P.C. | 1/30 day per case |
| 6. | Cases disposed of on the basis of compromise | 1/6 day per case |
| 7. | Cases under Section 299 Cr.P.C. | 1/5 day per case This credit would be admissible only if the matter is disposed of after recording material evidence and not otherwise |
| 8. | Cases under Section 138 of Negotiable Instruments Acts a) If decided after full trial and contest b) If disposed of under Section 256 Cr.P.C. | 1/2 day per case 3/4 of admissible credit after full trial if disposed after defence evidence 1/3 of admissible credit after full trial if disposed after recording some prosecution evidence 1/5 of admissible credit after full trial if disposed of after appearance of the accused but without recording prosecution evidence |

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E. Summary Trial Cases

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| 1. | Appealable Cases: a) Warrant cases | 1/2 day per case |
| | b) Summons cases after full trial | 1/3 day per case |
| 2. | Non-appealable cases | 1/10 day per case |
| 3. | Cases under Section 130 M.V. Act, 1939 or 208 M.V. Act, 1988 where the accused pleads guilty at the commencement of the trial or under Section 206 Cr.P.C. and similar cases under other Acts | 1/50 day per case |

Explanations:

- I No separate credit is admissible for passing order of sentence. Circular No. 14/P.I. dated 7th September, 1979 enjoins that a case be treated as disposed of when the order of sentence is passed and not when the order of conviction is recorded.
- II All Criminal Cases which are tried together (in which evidence is recorded once and which are disposed of by one judgement) will be counted as only one case for purpose of credit.
- III No credit is admissible in cases in which accused is discharged under Section 249 Cr.P.C.
- IV No credit is admissible if cases dismissed in default of appearance of prosecution.
- V No credit is admissible in cases in which the accused is acquitted under Section 256 (except the cases under Negotiable Instruments Act) or 257 Cr.P.C. without evidence having been recorded.
- VI It is reiterated that cases in which plead guilty or confession is done at any stage of trial, whether before or after recording evidence, credit under respective columns related to plead guilty or confession would be admissible and cases would not be treated to be disposed of after full trial.
- VII While deciding Misc. Criminal Applications under Section 91, 177, 190, 197, 216, 311, 319, 391 Cr.P.C. and Section 45 of the Evidence Act credit of 1/8 day per application would be admissible to all the Criminal Courts.

F. Juvenile Justice Board

Above credit would be admissible to the Principal Magistrate in Juvenile Justice Boards

G. Criminal Appeals and Revisions

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| 1. | Criminal Appeals against the orders of conviction under Sections 363, 408, 409, 467, 468, 471 and 477A IPC | 1 day per appeal |
| 2. | Criminal Appeals and Jail appeals against other orders of Judicial Magistrates | 1/2 day per appeal |
| 3. | Criminal Revisions decided after notice to the Public Prosecutor | 1/5 day per case |

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H. Bail Applications

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| 1. | Bail Applications under Section 438 or 439 Cr.P.C. | 1/10 day per application |
| 2. | Bail Applications under Section 437 Cr.P.C. and Remands under Section 167 Cr.P.C. | 1 day in a month, if one police station is attached and 2 days in a month, if more than one police station is attached |

I. Enquiry

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|----|--|----------------------------|
| 1. | Enquiry under Section 202 Cr.P.C. on complaint disclosing offences triable by a Court of Sessions or when complaint is dismissed under Section 203 Cr.P.C. | 1/6 day per enquiry |
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J. Criminal Miscellaneous Cases

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| 1. | a) Under Section 446 Cr.P.C. | 1/30 day per case |
| | b) Under Section 82-83 Cr.P.C.: If attachment of property takes place | 1/10 day per case |
| | If proclamation is issued and attachment of property does not take place | 1/20 day per case |
| 2. | Under Sections 451 or 457 Cr.P.C. | 1/15 day per case |
| 3. | Under the Protection of Women from Domestic Violence Act, 2005 Applications under Section 12 of the Act | 1/2 day per case, if applications are finally decided after evidence is recorded and 1/5 day per case, if evidence is not recorded |
| | Applications under Section 31 of the Act | 1/2 day per case |

Explanation:

If action under Section 446 Cr.P.C. is taken against several accused persons in a case, it shall be counted as one case for the purpose of credit.

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K. Final Reports

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| 1. | a) By Judicial Magistrate | 1/4 day per FR, if protest is filed and disposed of by a speaking order, otherwise 1/25 day per FR |
| | b) By Special Judge (Anti Dacoity, CBI, EC Act, NDPS, ACD and other designated Special Courts under special enactments including those under the Protection of Children from Sexual Offence Act, 2012 and the Commission of Protection of Child Rights Act, 2005, Rajasthan Special Court Act, 2012) | 1/4 day per FR if protest petition is filed and disposed of by a speaking order otherwise 1/20 day per FR |

CIVIL WORK

L. Civil Suits

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|----|---|-------------------|
| 1. | Suits relating to immovable properties: a) Disposed of by court of Civil Judge | 3 days per suit |
| | b) Disposed of by court of Senior Civil Judge | 3 days per suit |
| | c) Disposed of by court of DJ/ADJ | 4 days per suit |
| 2. | Suits relating to movable properties or for recovery of money or other relief: a) Disposed of by court of Civil Judge | 2 days per suit |
| | b) Disposed of by court of Senior Civil Judge | 2 days per suit |
| | c) Disposed of by court of DJ/ADJ | 3 days per suit |
| 3. | Suits under Order 37 CPC a) If leave to defend is refused | 1/5 day per case |
| | b) After full trial (leave to defend granted) | As in money suits |
| 4. | Counter claims decided on merit | 1/2 day per case |
| | Explanations: I. In suits for accounts and for partition full credit shall be allowed as for other regular suits both at the stage of preliminary decree and at the stage of final decree. In mortgage suits full credit shall be allowed at the stage of preliminary decree and half credit at the stage of final decree. II. If two or more suits are consolidated, evidence is recorded once and decided by the common judgement, credit to the full extent would be admissible for the suit in which evidence has been recorded and for other suits one fourth of the admissible credit would be admissible for each suit. | |
| 5. | Suits Decreed ex-parte of any nature | 1/5 day per case |

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| | including money suits and money suits in which only contest is with regard to the rate of interest or instalment. | |
| 6. | Suits disposed of on the basis of compromise | 1/6 Day per case |
| 7. | Suit disposed of as being barred by law under Order 7 Rule 11 CPC | 1/3 day per suit |

M. Small Cause Courts Suits

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|----|--------------------------------|-------------------|
| 1. | Suits decided after full trial | 1/5 day per case |
| 2. | Suits decided otherwise | 1/20 day per case |

N. Other Civil Cases

| | | |
|----|--|--------------------------------|
| 1. | Employees State Insurance Cases: a) Decided after full trial | 1 day per case |
| | b) Decided ex-parte | 1/5 day per case |
| 2. | Land Acquisition Cases: a) Cases in which there is one set of claims | 2 days per case |
| | b) Cases in which there are two conflicting sets of claims | 3 days per case |
| 3. | Probate and Succession Cases: a) Contested | 1 day per case |
| | b) Decided ex-parte | 1/10 day per case |
| 4. | Cases relating to Escheat Divorce (other than under Hindu Marriage Act) insolvency and arbitration a) Contested | 2 days per case |
| | b) Decided ex-parte | 1/5 day per case |
| 5. | Election petition in respect of Municipal Boards and Panchayats: a) Contested | 2 days per case |
| | b) Decided ex-parte | 1/5 day per case |
| 6. | Cases under the Rajasthan Relief of Agriculture Indebtedness Act, 1957: a) If the applicant-debtor is held after contest not to be an agriculturist | 1/2 day per case |
| | b) If the application is admitted and contested | 1/2 day per contested creditor |

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| 7. | <p>i. Petitions under Section 9, 10, 11, 12 of the Hindu Marriage Act, 1955:</p> <p>a) Contest</p> <p>b) Decided on the basis of compromise</p> <p>c) Decided ex-parte</p> <p>ii. Petition under Section 13 of the Hindu Marriage Act, 1955:</p> <p>a) Contested</p> <p>b) Decided on the basis of compromise</p> <p>c) Decided ex-parte</p> <p>iii. Petitions under Section 13 B of Hindu Marriage Act</p> | <p>1 day per case</p> <p>1/2 day per case</p> <p>1/10 day per case</p> <p>2 days per case</p> <p>1/2 day per case</p> <p>1/10 day per case</p> <p>1/2 day per case</p> |
| 8. | <p>Petitions under Sections 24 and 25 of Hindu Marriage Act, 1955:</p> <p>a) Contested</p> <p>b) Uncontested</p> | <p>1/3 day per case</p> <p>1/10 day per case</p> |
| 9. | <p>Cases under the Hindu Minority & Guardianship Act and Guardians & Wards Act</p> <p>a) Contested</p> <p>b) Uncontested</p> | <p>1 day per case</p> <p>1/5 day per case</p> |
| 10. | <p>Cases under the Hindu Adoption and Maintenance Act:</p> <p>a) Contested</p> <p>b) Decided ex-parte</p> | <p>1 day per case</p> <p>1/3 day per case</p> |
| 11. | <p>Motor Accident Claims cases:</p> <p>a) Contested</p> <p>b) Decided ex-parte or on the basis of compromise</p> | <p>1 day per case and 1/2 day for each additional case arising out of the same accident</p> <p>1/5 day per case</p> |
| | Note: All cases arising out of one accident should be consolidated and tried together. | |
| 12. | <p>Applications under Section 140 of Motor Vehicles Act, 1988</p> | 1/10 day per application |
| 13. | <p>Cases under State Financial Corporation Act:</p> <p>a) Contested</p> <p>b) Decided ex-parte or on the basis of compromise</p> | <p>2 days per case</p> <p>1/5 day per case</p> |

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| 14. | Cases under Other Acts: a) Contested | 1 day per case |
| | b) Decided ex-parte or on the basis of compromise | 1/6 day per case |

O. Civil Appeals

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|----|--|--------------------|
| 1. | Regular appeals from decree pass after full trial: a) In suits relating to immovable property | 1 day per appeal |
| | b) In other suits | 1/2 day per appeal |
| 2. | Miscellaneous Appeals against orders | 1/3 day per appeal |
| 3. | Appeals arising out of the suits decided under Order 17 Rule 3 CPC | 1/6 day per appeal |
| 4. | Appeals under the payment of Wages Act or Public Premises (Eviction of Unauthorized Occupants) Act | 1/2 day per appeal |
| 5. | Regular Appeals and Misc. Appeals dismissed at admission stage after hearing appellants | 1/4 day per appeal |

P. Civil Revisions

| | | |
|----|--|----------------------|
| 1. | Under the Rajasthan Relief of Agriculture Indebtedness Act | 1/3 day per revision |
| 2. | Revision Petition under any other enactment | 1/5 day per revision |

Explanations:

1. Appeals/revisions dismissed in default or withdrawn or becoming infructuous will not be counted for the purpose of credit.
2. Appeals/revisions arising out of the same or similar judgment or order will for the purpose of credit be counted as one appeal/revision.
3. If an appeal or revision is decided on preliminary point or decided on compromise, one fourth of the above credit would be admissible.

Q. Civil Miscellaneous Applications

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|----|--|--|
| 1. | Applications under Order 38 Rule 1, 2 & 5; Order 39 Rule 1, 2 or 2A; Order 9 Rule 13 CPC | 1/2 day per application, if decided after contest |
| 2. | Objection Petitions under Section 47, Order 21 Rule 58 and Order 21 Rule 97 & 99 CPC | 1 day per Objection Petition, if decided after recording evidence. 1/2 day per Objection Petition, if decided after contest but no evidence is recorded |
| 3. | Other Miscellaneous contested applications | 1/10 day per application |

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